

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 123 OF 2020

Shashank V. Dessai

..... Petitioner

V e r s u s

State of Goa & Ors.

..... Respondents

Mr. Jatin Ramaiya and Mr. Swapnil Dessai, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondent nos.1 to 3.

Mr. S. D. Padiyar, Advocate for the Respondent no.4.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 11th August, 2020

P.C.

1. The learned Advocate General states that response to this petition will be positively filed by tomorrow i.e. 12.08.2020. Mr. S. D. Padiyar, the learned Counsel for the Municipal Council, also states that response will be filed on behalf of the Council including by way of placing on record the letter addressed by the Chairperson to the concerned authorities in relation

to the issue raised in this petition. Leave is also granted to the petitioner to file rejoinder.

2. According to us, it will be best if the parties to this petition do not treat this as some sort of adversarial litigation and the approach is to find out solutions which are in the best interest of the members of the public.

3. Accordingly, we place this matter on 17.08.2020.

M. S. JAWALKAR

M. S. SONAK, J.

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